## BEFORE THE NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH, MUMBAI

## COMPANY PETITION NO. 171/I&BP/NCLT/MB/MAH/2017

**CORAM** 

SHRI M.K. SHRAWAT

Member (Judicial)

In the matter of M/S. COLORBOND DYESTUFF PVT. LTD.,

Registered Office at: 7/7, Tardeo Airconditioned Market Building, Tardeo Main Road, Mumbai – 40 034.

Petitioner/Operational Creditor

AND

In the matter of M/S. MAHARAJA DYING PVT. LTD.,

Registered Office at : TS-12, Phase 1, M.I.D.C. Area, Dombivli (East),

District Thane – 421 304. : Respondent/Operational Debtor

Represented by:

(None) : For Petitioner/Operational Creditor

(None) : For Respondent/Operational Debtor.

## ORDER DATED 21-07-2017

- None present.
- The matter was transferred from Hon'ble High Court of Bombay pertaining to the provisions of 434 of the Companies Act, 1956. On transfer of such Petitions a list of the Transferred Cases was prepared and duly publicized to inform the parties concerned.
  - 1. The matter was first listed on 06.04.2017. However nobody attended on that day. The matter was, therefore, adjourned to 13.06.2017.
  - On 13.06.2017 also, no one attended from the side of Petitioner or Respondent. The matter was, therefore, further adjourned to 21.07.2017.
  - 3. Even on 21.07.2017 (Today), no one is present.

(Contd.....2.)

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- 4. The Procedure of Intimation is three fold i.e.
  - (i) the **first** step is that every day Cause List is always been uploaded on the NCLT Site for Public Information;
  - (ii) the **second** step is that the directions given on hearing is also displayed daily in the Official Site about the decision taken in the Court; and
  - (iii) the **third** step is that the status of the Cause List is also displayed in the official site mentioning the next date of hearing.
- 5. Though number of opportunities were given to the Petitioner to appear but the Petitioner is not serious in pursuing the Petition. As a consequence the Petition is liable to be rejected, however, worth to reproduce a paragraph from the latest notification dated 29.06.2017 [F. No. 1/5/2016-CL-V] (GSR 732(E) as under:-

"Provided further that any party or parties to the petitions shall, after the 15<sup>th</sup> day of July, 2017, be eligible to file fresh applications under sections 7 or 8 or 9 of the Code, as the case may be, in accordance with the provisions of the Code".

- 6. Hence for want of prosecution, the matter is "dismissed".
- 7. To be consigned to records.

Sd/-

SHRI M.K. SHRAWAT Member (Judicial)

Date: 21.07.2017